REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Seventh Lok Sabha

Twenty Second Report



LOK SABHA SECRETARIAT NEW DELHI

1981

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS (Seventh Lok Sabha)

TWENTY-SECOND REPORT

- I, the Chairman of the Committee on Private Members' Bills, and Resolutions, flaving been authorised by the Committee to present the Report on their behalf, present this Twenty-second Report.
 - 2. The Committee met on 20 April 1981 for-
 - I. Classification and allocation of time for discussion of Bills (vide Appendix) under clauses (b) and (c) of Rule 204(1) of the Rules of Procedure.
 - II. Reconsideration of the classification of the following Bills:-
 - (1) The Prevention of Illegal Acquisition of Property Bill, 1980 by Shrimati Krishna Sahi:
 - (2) The Constitution (Scheduled Castes) Orders (Amendment) Bill, 1990 by Shri G. S. Reddi.
 - III. Allocation of time under Rule 294(1)(e) of the Rules of Procedure to the resolutions at item Nos. 3, 4 and 5 set down in the List of Business for Friday, 24 April 1981.

Classification and allocation of time to Bills

- 3. The Committee considered classification and allocation of time to 5 Bills specified in Appendix.
- 4. After considering all aspects of the Bills, the Committee recommend that the Soil Conservation Bill, 1981 by Dr. Vasant Kumar Pandit be placed in category 'A' and all the remaining four Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Reconsideration of the Classification of Bills

- 5. The Committee then considered the requests of Shrimati Krishna Sahi and Shri G. S. Reddi to reconsider their earlier decisions (vide First and Ninth Report respectively) regarding the classification of the following Bills:—
 - The Prevention of Illegal Acquisition of Property Bill, 1980 by Shrimati Krishna Sahi.
 - (2) The Constitution (Scheduled Castes) Orders (Amendment) Bill, 1980 by Shri G. S. Reddi.
- 6. On reconsideration, the Committee recommend that the Prevention of Illegal Acquisition of Property Bill, 1980 by Shrimati Krishna Sahi may be placed in category 'A'.

The Committee did not see any justification for altering the original categorisation of the Constitution (Scheduled Castes) Orders (Amendment) Bill, 1980 by Shri G. S. Reddi.

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- 7. The Committee recommend allocation of time to resolutions as follows:—
 - (1) Resolution regarding prohibition to tarnish the image of Mahatma Gandhi 2 hours
 - (2) Resolution regarding steps to eradicate casteism 2 hours
 - (3) Resolution regarding steps to solve unemployment problem 2 hours

Recommendations

& The Committee recommend that-

- (i) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House;
- (ii) the reclassification of the Bill, as shown in paragraph 6 above, be agreed to by the House; and
- (iii) the allocation of time to resolutions, as shown in paragraph 7 above, be agreed to by the House.

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APPENDIX

Sl. No.	Name of the Bill and the Member-in- charge	Bill No.	Category recommen- ded	Time re- commended by the Committee
ı.	The Soil Conservation Bill, 1981 by Dr. Vasant Kumar Pandit.	30 of 1981	A	2 hours
2.	The Constitution (Amendment) Bill, 1981 (Insertion of new article 48B, etc.). by Shri Digvijay Sinh.	46 of 1981	В	2 hours
3.	The Compulsory Registration of Marriages Bill, 1981 by Shri Digvijay Sinh.	48 of 1981	В	2 hours
4	The Reservation of Posts in Government Services and Seats in Educational Institu- tions (For Economically Weaker Section of People) Bill, 1981 by Shri Ram Nagina Misra.	51 of 1981	В	2 hours
5.	The Polygamy Abolition Bill, 1981 by Shri R.L.P. Verma.	50 of 1981	В	2 hours